

Memorandum of Understanding (MoU) with them. Also, as per the Greenfield Airport Policy, development of small airports, if required, may be taken up with private participation.

**Naugaon air strip at Chhatarpur in M.P.**

†2174. SHRI RAGHUNANDAN SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of air strips in Madhya Pradesh built without taking care of safety standards and whether the land matter for Naugaon air strip at Chhatarpur is stuck between Defence and Civil Aviation Ministries;

(b) whether Government is planning to free land for Naugaon air strip from encroachers and to develop it as a useful airport; and

(c) if so, the details of measures being taken by Government to operationalize this kind of half built and unutilized air strips?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):  
(a) to (c) There are seven airports and one Civil Enclave belongs to Airports Authority of India (AAI), out of which four airports and one Civil Enclave are operational. All these four airports and one Civil Enclave conform to the guidelines of International Civil Aviation Organization and Safety Norms as per Civil Aviation Requirements (CARs), issued by Directorate General of Civil Aviation from time to time. Naugaon airstrip in Chhatarpur, belongs to State Government of Madhya Pradesh.

AAI has carried out a study of 33 non-operational airports. As per the Study Report, 13 out of 33 aerodromes can be developed and operationalized for ATR 72 type of aircraft operations. These are Akola, Sholapur, Vellore, Mysore, Warangal, Rupsi, Cuddapah, Chakulia, Malda, Jharsuguda, Tezu, Passighat and Kamalpur. Among these aerodromes, Mysore airport in Karnataka has already been developed for ATR 72 type of aircraft operations and is in operation. Passighat airport in Arunachal Pradesh has been handed over to Indian Air Force (IAF) as IAF (Ministry of Defence) has been mandated to develop this airport.

**Appointment of a foreign national as CEO/COO by NACIL**

2175. SHRI BHARATKUMAR RAUT : Will the Minister of CIVIL AVIATION be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether National Aviation Company India Limited (NACIL) has appointed a foreign national as its Chief Executive Officer (CEO)/Chief Operating Officer (COO);

(b) the details of the appointment and contract;

(c) whether NACIL made any efforts to get an Indian national for the post; and

(d) the details of the annual expenditure to be incurred by NACIL on his remunerations/perks etc.?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Yes, Sir.

(b) The Chief Operating Officer (COO) has been appointed on contractual basis for a period of three years extendable by two years.

(c) Yes, Sir.

(d) The COO will be paid an all inclusive salary comprising of a fixed component of euro 29000 per month including HRA and other perquisites and a variable component of Euro 200,000 which will be payable annually on completion of every twelve months of service depending on the achievement of deliverables assigned at the start of the contract term.

**Replacement of existing aircraft on Delhi-Guwahati sector**

2176. SHRI KUMAR DEEPAK DAS: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is aware that there is no direct flight between New Delhi-Guwahati of Air India having Executive class;

(b) whether Government is considering for replacement of the existing CRJ aircraft by A320 or A319 aircraft for the convenience of all category of air passengers in this sector; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) to (c) Air India and its subsidiary Alliance Air operate regular services between Delhi and Guwahati with A320 and CRJ aircraft. Air India Operates with A320 aircraft which has business class